

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:2514  
ANSWERED ON:30.08.2007  
PROVISION FOR AIR AMBULANCES  
Singh Shri Ganesh

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) whether the Government is aware that several private airlines are using their planes as air ambulances;
- (b) if so, whether hefty amount is being charged as fare for the said purpose by these airlines;
- (c) whether the Government has formulated any fare structure for the said purpose;
- (d) if so, the details thereof;
- (e) whether the Government is contemplating to reserve few comfortable seats in all the passenger planes for seriously ill persons;
- (f) if so, the details thereof; and
- (g) the steps proposed to make provisions for air ambulances in the airlines/airports?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

- (a):- Yes, Sir. Non-Scheduled operators undertake ambulance flights apart from other flights.
- (b) to (d):- The fare structure is not regulated by the Government.
- (e) and (f):- All scheduled airline operators are expected to take care of requests for provision of comfortable seats and facilitate seriously ill persons in accordance with their policy.
- (g):- As per the guidelines contained in the Civil Aviation Requirements Section 3 series C Part III, a Non Scheduled Operator Permit holder is permitted to operate the flight for hire and reward purposes including the air ambulance flight with the aircraft endorsed on its permit. No DGCA approval is required for operation of such flights if they are operated within India. However for operation outside the country, flight clearance from DGCA is required.